

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD

OA.221/94

dt.19-2-97

B. Prabhakar

: Applicant

Vs.

General Manager
Ordnance Factory Project
Min. of Defence
Yeddu-mailaram
Medak 502205

: Respondent

Counsel for the applicant

: V. Nageshwara Rao
Advocate

Counsel for the respondent

: K. Bhaskar Rao
Addl. CGSC

CORAM

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

HON. MR. B.S. JAI PARAMESWAR, MEMBER (JUDL.)

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Judgement

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn))

None for the applicant. Sri K. Bhaskar Rao for the respondents.

1. As this is an old OA instituted in 1994, the OA is disposed of in accordance with Rule 15(1) of CAT Procedure Rules, 1987.

2. The applicant registered his name in the Employment Exchange, Medak District on 12-6-1990. His name was sponsored by Employment Exchange, Sangareddy, for consideration ^{for the} of post of Millwright (SS) in the respondent's project. By letter dated 16-2-1991 he was asked to appear for a test/interview at Yeddu-mailaram on 6-3-1991. He was interviewed on that day. He was asked by letter dated 22-4-1991 to produce the employment card on or before 6-5-1991. He produced that card on that day. On 3-6-91 three sets of attestation forms were sent to him asking him to complete forms and submit them on or before 21-6-91. The applicant complied with the order. On 26-8-1991 two more sets of attestation forms were sent for filling the same and submit them on or before 13-9-91. The applicant stated that he had completed that formality also. Thereafter the applicant complains that he has not received any posting order. He also submitted that the Employment Exchange has deleted his name from the rolls. The respondents organisation informed the Employment exchange of his selection to the post of Millwright(SS). In view of the deletion of his name from the Employment Exchange, his name was not sponsored to other organisations when applications were called for, by other organisation from the Sangareddy Employment exchange.

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3. This OA is filed praying for a direction to the respondent to issue him posting order to the post of Millwright forthwith.

4. A reply has been filed in this connection. The respondent admits that the applicant was empanelled for the post of Millwright (SS) and his name stands at Sl. No. 6 of the Selection list. But he could not be appointed in view of the non-availability of the vacancy. It is further submitted that in the attestation form it has been clearly stated that sending of the attestation forms is not a guarantee for appointment and that he should await his chance as and when arises. The respondent fairly stated that the selection list is still in force and his case will be considered for appointment in his turn when requirement for candidates for the post of Millwright (SS) arises in future.

5. The respondent also submitted that they have not regard to his appointment. They have only informed that the applicant has been selected and that his name should still be kept on the live register for the employment exchange and also renew his employment card as and when he approaches the Employment exchange. This would mean that the Sanga Reddy Employment exchange cannot delete his name from the register and his name should be sponsored to other organisations as and when other organisations request for sponsoring of candidates.

6. The applicant cannot demand appointment just because he was kept in the panel. He can be appointed only if there is vacancy and his turn has come. As the respondent fairly conceded that the Selection list is still in

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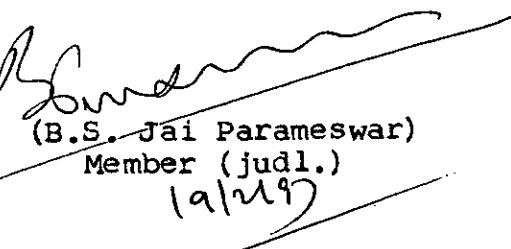
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force and his name will be considered for appointment when the vacancy arises in future and by then his turn also comes. In view of that no direction is necessary in regard to his appointment. The respondent will adhere to the statement made by him in the reply.

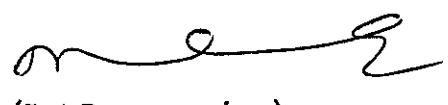
7. If the District Employment Officer, Sangareddy, has erroneously deleted his name from the live register of the Employment exchange, the applicant should inform the Employment Exchange, Sangareddy, to renew his name in the live register in view of the statement by the respondent organisation in this OA. We are not in a position to give any direction to the Employment Exchange as Employment Exchange, Sangareddy is not a party to this OA. The applicant may submit a representation to the said Employment Officer and request for his enlistment in the live register.

8. With the above observations the OA is disposed of.

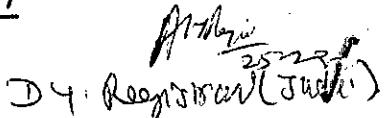
No costs.


(B.S. Jai Parameswar)
Member (judl.)

19/2/97


(R. Rangarajan)
Member (Admn)

Dated : February 19, 97
Dictated in Open Court


D.Y. Registrar (Judge)
25/2/97

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TYED BY
COMPARED BY
CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED:

19/3/97

Order/Judgement
R.P/C.P/M.A. NO.

D.A. NO.

224 in 194

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS ✓

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS. ✓

II. COURT

YLKR

